

FORM A- PUBLIC ANNOUNCEMENT(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF
SPENTA BUILDERS PRIVATE LIMITED****RELEVANT PARTICULARS**

1	Name of corporate debtor	SPENTA BUILDERS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	31.07.2000
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. Of corporate debtor	U45200MH2000PTC128004
5	Address of the registered office and principal office (if any) of corporate debtor	3-A/B, Raja Bahadur Mansion, 20, 1st Floor, Ambalal Doshi Marg, Mumbai - 400023
6	Insolvency commencement date in respect of corporate debtor	Date of Order: 20.12.2019 Date of Receipt of Order: 31.12.2019
7	Estimated date of closure of insolvency resolution process	17.06.2020 (180 days from Insolvency Commencement Date i.e. 20.12.2019)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Shrikant Zavar IBBVIPA-001/IP-P00156/2017-18/10325
9	Address and e-mail of the interim resolution professional, as registered with the Board	D-26/404, Yogi Ashram, Yogi Nagar, Borivali (West), Mumbai - 400091 shrikantzavar1@yahoo.co.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	D-26/404, Yogi Ashram, Yogi Nagar, Borivali (West), Mumbai - 400091 cirp.spenta@gmail.com
11	Last date for submission of claims	15.01.2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estate Project
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Karak Jari IBBVIPA-001/IP-P01757/2019-2020/12685 2. Vithal Dahake IBBVIPA-003/IP-N000117/2017-18/11296 3. Rajesh Kumar Mittal IBBVIPA-002/IP-N00083/2017-18/10224
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms: Mentioned in Para 4 (b) Details can be sought from IRP on cirp.spenta@gmail.com

1. Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **SPENTA BUILDERS PRIVATE LIMITED** vide its order no. CP(IB)3697/MB/C-V/2018 dt. 20.12.2019

2. The creditors of **SPENTA BUILDERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **15.01.2020** to the interim resolution professional at the address mentioned against Item No. 10.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

4. The claims may be submitted in the specified forms in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016: Form B - Operational creditors (Other than Workmen / Employee); Form C - Financial Creditors; Form CA - Deposit Holders; Form D - Workmen / Employee; Form E - Operational Creditor - Representative of Workmen / Employees and Form F - Other Creditors. Copy of the above forms can be downloaded from website of Insolvency & Bankruptcy Board of India (IBBI) at www.ibbi.gov.in.

5. A financial creditor belonging to a class as listed against the entry no.12 shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no. 13 to act as authorized representative of the allottees under real estate project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 1.1.2020
Place: Mumbai



Sd/-
SHRIKANT MADANLAL ZAVAR
IBBVIPA-001/IP-P00156/2017-18/10325
(Interim Resolution Professional)